

ITEM NO.1 Court 2 (Video Conferencing) SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8778/2020
(Arising out of impugned final judgment and order dated 21-07-2020
in DBCWP No. 7451/2020 passed by the High Court of Judicature for
Rajasthan at Jaipur)

THE HON'BLE SPEAKER, RAJASTHAN LEGISLATIVE ASSEMBLY Petitioner(s)
VERSUS
PRITHVIRAJ MEENA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.66836/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.66838/2020-EXEMPTION FROM
FILING O.T. and IA No.66842/2020-APPLICATION FOR EXEMPTION FROM
FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT[FOR FURTHER HEARING]
IA No. 67128/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-07-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Vivek Tankha, Sr. Adv.
Mr. Sunil Fernandes, AOR
Mr. Rahul Kaushik, Adv.
Mr. Mohammad Nizam Pasha, Adv.
Ms. Nupur Kumar, Adv.
Mr. Muhammad Ali Khan, Adv.
Mr. Prateek Kasliwal, Adv.
Mr. Prastut Dalvi, Adv.
Mr. Omar Hoda, Adv.
Ms. Aishwarya Mohapatra, Adv.

For Respondent(s) Mr. Harish Salve, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. S. Hari Haran, Adv.
Ms. Jaikriti S. Jadeja, AOR

Mr. Devdutt Kamat Sr. Adv.
Mr. Varun K. Chopra Adv.
Mr. Rajesh Inamdar Adv.
Mr. Hemant Shah Adv.
Mr. Javedur Rahman Adv.
Mr. Aditya Bhat Adv.

Mr. Amit Pai Adv.
Mr. Gurtejpal Singh Adv.
Mr. Shubham Sharma Adv.
For M/s. VKC Law Offices

UPON hearing the counsel the Court made the following
O R D E R

Mr. Kapil Sibal, learned senior counsel, has submitted that the High Court has passed a detailed order and the ad interim order passed has merged into the final interim order that has been passed by the High Court. Thus, he want to withdraw this petition with liberty to avail appropriate remedy as against the subsequent order.

Accordingly, the special leave petition is dismissed as withdrawn, with the aforesaid liberty.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(JAGDISH CHANDER)
ASSISTANT REGISTRAR